

not maintain statistics of casualties suffered by Home Guards.

(b) Financial and other assistance to dependents of deceased Home Guards is governed by the provisions contained in Home Guards Acts and other orders issued by the respective States. In April, 1981 the Central Govt. requested the State Governments/Union Territory Administrations to take steps to provide death-cum-injury benefits to Home Guards on the same basis as to the Police personnel engaged in the same operations. It was also indicated that payment in respect of death-cum-injury benefits will be made by the agency at whose instance Home Guards are called up for such duties. Since the State Governments are the concerned authority to sanction and provide such assistance, a record thereof is not maintained by the Central Government.

[English]

North Eastern Council Administrative Units in Constituent States

2326. SHRI N. TOMBI SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are considering the opening of N.E.C. units (administrative) in the capitals of the constituent States and Union Territories to enable the North Eastern Council to deliver uniform benefits to the constituent units;

(b) if so, when and the extent of the powers and jurisdiction of the proposed units; and

(c) if not, whether Government are aware that the present arrangement has basic limitations causing dissatisfaction to the Constituent States and Union Territories ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRIMATI RAM DULARI SINHA) :

(a) No, Sir.

(b) Question does not arise.

(c) Except for the demand for more

fund and more schemes and their distribution to more remote and inaccessible areas, no report of dissatisfaction on account of non-opening of North Eastern Council units in the capitals of the Constituent States and Union Territories has been received.

Air Service between Bombay-Lucknow- Allahabad

2327. SHRI GURUDAS KAMAT : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government propose to commence air-services between Bombay and Lucknow/Allahabad;

(b) if so, when the proposal is likely to be finalised; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL AND
TRAINING, ADMINISTRATIVE REFORMS
AND PUBLIC GRIEVANCES AND
PENSION AND IN THE DEPARTMENT
OF CULTURE (SHRI K.P. SINGH DEO) :

(a) to (c). There is no proposal at present to provide an airlink between Bombay and Allahabad. Indian Airlines is, however, in the process of conducting a survey to assess the traffic potential from Lucknow, Agra, Kanpur and Varansi to Bombay. Subject to economic viability and availability of additional aircraft capacity, Indian Airlines would start operating a service to Bombay from one of these stations.

Preservation of Golkunda Fort

2328. SHRI T. BALA GOUD : Will the Minister of CULTURE be pleased to state :

(a) what are the steps being taken to preserve the National Monuments, from decay and dilapidation;

(b) whether there are any proposals to give some face lift to the famous Golkunda Fort in Andhra Pradesh, which is now in a very bad state;

(c) if so, the amounts sanctioned for such up keep and the agency through which these are being utilized for the purpose; and

(d) the details therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K P. SINGH DEO): (a) Besides regular maintenance, structural repairs, chemical preservation and environmental development are taken up to preserve the national monuments from decay and dilapidation.

(b) Yes, Sir.

(c) An amount of Rs. 1.20 lakhs has been allocated for an integrated project of conservation of Golkunda Fort complex during 1985-86. The works will be carried out by the Archaeological Survey of India.

(d) Major structural repairs including chemical preservation to Fort walls, Nagina Bagh Mosque, Balahissar, Aslah Khana, Buildings called Akkanna Madanna, Rani Mahal complex, Nakkar Khana and Taramati Mosque are proposed to be taken up under the integrated conservation programme during the Seventh Plan.

Checking of Unauthorised Constructions

2329. SHRI VILAS MUTTEMWAR :
DR. G.S. RAJHANS :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his attention has been drawn to a news item appearing on page 8 of Daily 'Jansatta' dated 16-6-85 under the caption 'Voote aur Paise ki havas karati hai avaidh nirman (longing for vote and money encourages unauthorised construction);

(b) whether the Ministry is taking any steps to check encroachments on Governments land and unauthorised constructions in Delhi; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) and (c). For the purpose of checking encroachments on Government land and dealing with the menace of unauthorised constructions, Government have enacted the following four Acts :

- (i) The Delhi Municipal Corporation (Amendment) Act, 1984.
- (ii) The Punjab Municipal (Delhi Amendment) Act, 1984
- (iii) The Delhi Development (Amendment) Act, 1984; and
- (iv) The Public Premises (Eviction of Unauthorised Occupants) (Amendment) Act, 1984.

Also, a high level meeting was taken by the Home Minister on 18th June, 1985 in which *inter-alia*, decisions to fix responsibility within the concerned Local Authorities, Autonomous/Semi-Autonomous Bodies, Government Departments in regard to the protection of the land owned/possessed/managed by them were taken. Further action will be taken by the Enforcing Agencies in accordance with decisions taken in the meeting.

Ameliorating the Conditions of Indians Abroad

2330. SHRI THAMPAN THOMAS ;
Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that several complaints have been lodged with the various embassies abroad particularly in Europe and UAE by Indians abroad about the inadequate help from the concerned embassies;

(b) whether it is a fact that many Indian workers have left UAE as there is proper guidance;

(c) if so, the details thereof, and